Petition No. 320/GT/2013 

Date: 15.4.2014 

To

Executive Director (Commercial)
NTPC Ltd., NTPC Bhawan
Core-7, Scope Complex-7
Institutional Area, Lodhi Road
New Delhi-110 003 

Sir,

Subject : Petition for revision of Tariff of Talcher STPS, Stage-II (2000 MW) for the period from 1.4.2009 to 31.3.2014, after Truing up.

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 29.4.2014:

i. Legible copy of Form-9A and 9B to be furnished.

ii.Editable soft copy of liability statement as furnished at Page No. 156 to 163 of the petition.

iii. Audited gross block reconciliation as furnished at “Annexure-IA’ shall be furnished along with editable soft copy.

iv. Form-8 in respect of loan drawn from Karnataka Bank.

v. In case any asset has been claimed on net basis (i.e. after adjusting de-capitalised value with positive additions) whether under additions or exclusions, separate details for additions and de-capitalisations shall be furnished.

vi. In respect of all the de-capitalisations, whether claimed under additions or exclusions, the following additional details shall be furnished:

(a) Name of Asset
(b) Original value at which asset was capitalized
(c) Year of put to use
(d) Amount of depreciation recovered.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

sd/-

(B. Sreekumar)
Deputy Chief (Law)